

Central Administrative Tribunal
Principal Bench

C.P. No. 131 of 1998
in
O.A. No. 743 of 1997

(37)

New Delhi, dated this the 11th August, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Brij Bhushan Gupta,
C/o Shri J.D. Gupta,
3004, Kuncha Neel Kant,
Behind Post Office,
Darya Ganj,
New Delhi-110002. Applicant

(None appeared)

Versus

1. Shri Ajit Kumar,
Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Col. S.S. Majumdar,
Command Works Engineers,
29-J, The Mall,
Merrut Cantt.
3. Maj. Gen. S.S. Karki,
Chief Engineer,
Engineering Branch,
HQ, Central Command,
Lucknow-2.
4. Lt. Gen. N.R. Khanna,
Engineer-in-Chief,
Army HQ, Kashmir House,
New Delhi-110011. Respondents

(By Advocate: Shri VSR Krishna
proxy counsel for Shri M.L.Verma)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Krishna states that pursuant to the
Tribunal's order dated 7.11.97 in O.A. No. 743/97
Respondents have passed order dated 27.2.99, by which
all the grievances of the applicant have been
redressed and an amount of Rs.13,865/- was paid
to him on 27.2.99 and interest on account of delayed

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payment of retiral benefits amounting to Rs.1382/-
was also paid to him on 12.3.99.

2. None appeared for applicant even on the 2nd call to rebut the contentions of the respondents.

3. Under the circumstances it cannot be said that case for initiating contempt of action against respondents survives and CP-131/98 is, therefore, dismissed and notices to alleged contemnors are discharged.

4. In the event any grievance survives arising out of the aforesaid order dated 27.2.99 it will be open to applicant to agitate the same in accordance with law, after exhausting available remedies, *if so advised.*

Kuldeep
(Kuldeep Singh)

Member (J)

/GK/

Adige
(S.R. Adige)

Vice Chairman (A)